



सत्यमेव जयते

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In order to bring uniformity in the practice and procedure of Trade Marks and to provide a general outline to the stake holders regarding prevailing practices in Trade Mark Registry, a draft of Manual of Trade Marks, Practice & Procedure has been prepared. This manual attempts to present the provisions of the Trade Marks Act, 1999 and rules made thereunder along with office practice in a simplified manner. It categorizes the issues in three parts: underlying concepts, the requirements from the stakeholder and the office action involved as per the provisions of Trade Marks, 1999 and rules made thereunder. It also reflects the changing practices in view of the Information Technology advancements and their implementation by the office.

The Draft has been uploaded on official web site www.ipindia.nic.in. Comments and suggestions are invited from all stakeholders in this regards. The comments and suggestions may be forwarded at sdojha.tmr@nic.in latest by 31/03/2015.

Chaitanya Prasad

Controller General of Patent, Design and Trademarks